

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

DA 1354/93.

Dt. of Order: 29-4-94.

B.Chinnareddeppa

...Applicant
Vs.

1. The Chief Post Master General,
AP Circle, Hyd-1.
2. The Post Master General,
AP Souther Region, Kurnool-515 005.
3. The Superintendent of Post Offices,
Head Post Office, Tirupathi-517 501.

...Respondents

Counsel for the Applicant : Shri B.Rajendra

Counsel for the Respondents : Shri N.V.Raghava Reddy,
Addl.CGSC

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

....2.

Skf

OA 1354/93.

Dt. of Order: 29-4-1994.

(Order passed by Hon'ble Shri A.B.Gorthi,
Member (A)).

* * *

The prayer of the applicant is for appointment
on compassionate grounds.

2. The applicant is the second son of Sri B.Siddaiah
who, while working as Postman was invalidated from service
on 7-2-1989. The employee subsequently died on 21-10-90
leaving behind his widow, 2 sons and a daughter. The
applicant, who is the second son requested for appointment
on compassionate grounds. But his request was rejected
by the Respondents. Hence this O.A.

3. In their counter affidavit the Respondents stated
that the request of the applicant was duly considered
by the Circle Selection Committee and was rejected on
merits. Although the applicant's request was rejected
on 29-3-1990, the applicant came-up with this O.A. only
on 27-10-1993. It is further clarified by the Respondents
that the retired employee was paid terminal benefits
besides monthly pension of Rs.375/- plus relief as under:-

| | | |
|------------------|----|--------------------|
| DCRG | -- | Rs.8,695/- |
| GPF | -- | Rs.9,328/- |
| CGEIS | -- | Rs.1,820/- |
| Encashment of EL | -- | Rs.2,842/- |
| Total | -- | <u>Rs.22,685/-</u> |

: 4 :

Copy to:-

1. The Chief Post Master General, A.P.Circle, Hyderabad-1.
2. The Post Master General, A.P.Southern Region, Kurnool-005.
3. The Superintendent of Post Offices, Head Post Offices, Tirupathi-501.
4. One copy to Sri. B.Rajendra, advocate, 8-3-230/8/29/A6
Shravanti Nagar, Yousufguda, Hyd-45.
5. One copy to Sri. N.V.Raghava Reddy, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

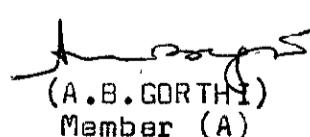
*Urgent
Post*



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4. Further the eldest son of the employee aged 30 years is married and is running shop at Tirupathi. The only daughter of the employee had been married. Taking all the facts and circumstances, the selection committee found that the case of the applicant did not find merit ~~in~~ approval for appointment on compassionate grounds.

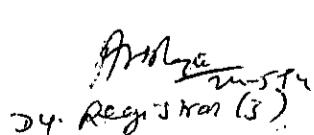
5. This application was listed for dismissal as on the previous occasion none appeared for the applicant. Even today there is no representation for the applicant but we have perused the material before us and heard learned counsel for the Respondents. It is apparent that the case of the applicant duly considered by the Circle Selection Committee and was rejected on merit. The reasons stated in the counter affidavit are sufficient for rejection of appointment on compassionate grounds. In view of the above, we find that the applicant is not entitled to the relief claim ~~ed~~. The O.A. is therefore dismissed. No costs.



(A.B.GORTHI)
Member (A)

Dt. 29th April, 1994.
Dictated in Open Court.

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Prima facie
24. Registration (3)

Contd. - 4 -



OA 1354/93

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 29/4/1994

ORDER/JUDGMENT

~~M.A.R.A./C.A./NO.~~

~~O.A.NO.~~

1354/93

~~T.A.NO.~~

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

